

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 4/2011

Subject: Seeking time extension for implementation of Restricted Governor Mode Operation in Stage-I and Stage-II units of NLC-TPS-II.

Date of hearing: 8.3.2011

Coram: Dr.Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner: Neyveli Lignite Corporation.

Respondents: TNEB, KSEB, PCKL, Puducherry Electricity Dept., APPCC, POSOCO and SRPC

Party Present: Shri Rathinasabapathy, NLC

This petition has been filed by the petitioner, NLC Ltd, seeking extension of time for implementation of Restricted Governor Mode Operation in Stage-I and Stage-II Units of NLC-TPS-II (the generating station).

2. During the hearing, the representative of the petitioner submitted as under:

- (a) that though the software for implementation of Restricted Governor Mode Operation (RGMO) in Stage-I units was received from M/s Siemens and was installed in Unit-I, the same could not be tested due to frequent variations in the unit load on account of wet lignite condition during the rainy season.
- (b) The RGMO software would be tested for desirable results after steady load condition was attained in the Unit and the performance would be studied for a week in order to ascertain whether the output of the Unit was in conformity with the RGMO stipulations specified by the Commission and based on successful results, the Unit would be declared under RGMO.
- (c) Similar modifications would be carried out in the remaining two Units of Stage-I and RGMO would be implemented.

- (d) Action was being taken for indenting and installation of hardware & software for implementation of RGMO in Stage-II Unit (4x210 MW) of the generating station and purchase order is to be placed shortly on M/s BHEL, initially in respect of two Units and after successful testing and commissioning of RGMO module, the two units would be under RGMO.
- (e) After observation of performance as above, further action would be initiated for installation of RGMO module in the balance two Units of Stage-II of the generating station during overhaul planned during 2012-13.
- (f) Accordingly, the period for implementation of RGMO in the Units of the generating station was under:
 - (i) Stage-I: May 2011 (for three units)
 - (ii) Stage-II: December 2011 (two units) and
December 2012 (for the balance two units)

3. On a specific direction by the Commission to explain the delay in the implementation of the Commission's order dated 20.8.2009, the petitioner denied the same and clarified that it had contacted M/s BHEL for budgetary offer for implementation of RGMO. However, M/s BHEL was pre-occupied with orders from NTPC for supply and commissioning of RGMO in their Units, and hence the engineers of the petitioner visited the units of NTPC namely, Korba STPS and Singrauli TPS, in order to acquire technical details with respect to Restricted Governor Mode of Operation in their units.

4. The Commission observed that the petitioner should have placed orders for all the four units at a time instead of only two units, specially after the performance of RGMO in the units of NTPC was observed by the petitioner. The Commission also observed that the prayer of the petitioner for extension of time for implementation of RGMO could be considered only if the orders for the two units of Stage-II were placed along with the orders for the first two units of the generating station, in order that four units of the generating station could be put under RGMO without further delay. The Commission further cautioned the petitioner that unless RGMO was implemented for all the units at the earliest, it would be difficult to permit the generating station to operate.

5. Accordingly, the Commission directed to petitioner to indicate the time period required for installation of RGMO in the units of the generating station as stated above.

6. In response, the petitioner clarified that the matter would be required to be placed before the competent authority of the petitioner for a decision

and the time frame required for installation of RGMO as above would be submitted on affidavit, in due course for consideration of the Commission.

7. The Commission directed that the matter be listed in due course after compliance of the above by the petitioner.

Sd/-
(Dr.N.C.Mahapatra)
Chief Advisor (Law)